

Nair, Shri N. Sreekantan
 Nair, Shri Vasudevan
 Nambiar, Shri
 Nihal Singh, Shri
 Pandey, Shri Sarjoo
 Patil, Shri N. R.
 Ramabadrán, Shri T. D.
 Ramani, Shri K.

MR. DEPUTY-SPEAKER : The result* of the division is : Ayes : 93 ; Noes : 36. The 'Ayes' have it ; the 'Ayes' have it. The Motion is carried.

The Motion was adopted.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : I introduce the Bill.

SHRI NAMBIAR : This is a nail in the coffin of the Congress. (*Interruptions*)

SHRI VASUDEVAN NAIR (Peer made) : As a protest, we walk out. (*Interruptions*)

Shri Nambiar, Shri Vasudevan Nair and some other hon. Members then left the House

STATEMENT RE. ESSENTIAL SERVICES MAINTENANCE ORDINANCE

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : I lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Essential Services Maintenance Ordinance, 1968, under rule 71 (1) of the Rules of Procedure and Conduct of Business in Lok Sabha. [*Placed in Library. See No. LT-2522/68.*]

16.53 hrs.

INSURANCE (AMENDMENT) BILL— *Contd.*

MR. DEPUTY-SPEAKER : Further consideration of the motion for consideration of the Insurance (Amendment) Bill moved by Shri K. C. Pant on 4th December, along with amendments moved.

Samanta, Shri S. C.
 Sen, Shri Deven
 Sharma, Shri Beni Shanker
 Sharma, Shri Yogendra
 Singh, Shri J. B.
 Suraj Bhan, Shri
 Vajpayee, Shri Atal Bihari
 Viswambharan, Shri P.

Shri Bedabrata Barua may now continue his speech.

SHRI BEDABRATA BARUA (Kaliabor) : While this was discussed yesterday, I was saying that the question of mobilisation of resources and other vital issues are involved in this matter, but so far as the limited objectives placed before the country are concerned, social control would certainly achieve those limited objectives.

The question of high premium rates charge should be gone into. The rates of premium may be high. Particularly when the policyholders' interests are involved, we have to realise that the bulk of the policyholders are those people who are not only the common people, but also under the recent regulations and requirements of insurance, the bulk of policyholders happen to be quite a sizeable number of policyholders in regard to fire insurance and all that—public institutions, government and other people. These policyholders happen to be people who generally do not have much claims against insurance : and when claims are paid, as for example, in the case of motor vehicles, they are paid to people who have got a certain understanding with those inspecting staff and other people. Naturally, therefore, when the public pays a lot of the premium to these insurance companies, it is essential that these rates should be brought down. The aim of social control in that direction can certainly be achieved.

Secondly, the other aim is to control malpractices. There have been lots of these brought out in the inquiry; they were brought out at the Joint Committee stage. There were allegations that some companies used to purchase shares worth Rs. 6 at Rs. 1.50 and then sell them at Rs. 6. It is very dangerous to allow them to indulge in these practices.

*The following Members also recorded their votes :
 Noes : Sarvasbri S. M. Krishna and Swami Brahmanandji.*